

COURT - I
IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)

IA NO. 703 OF 2016 IN
DFR NO. 3665 OF 2016

Dated: 21st February, 2017

Present: Hon'ble Mrs. Justice Ranjana P. Desai, Chairperson
Hon'ble Mr. I.J. Kapoor, Technical Member

In the matter of :

U.P. Ceramics and Potteries Ltd. ...Appellant(s)

Vs.

Rajasthan Electricity Regulatory Commission & Ors. ...Respondent(s)

Counsel for Appellant(s) : Mr. Sanyat Lodha

Counsel for the Respondent(s) : Mr. R. K. Mehta
Ms. Himanshi Andley
Mr. Abhishek Upadhyay for R.1
Mr. Ajatshatru S. Mina
Ms. Megha Karnwal for R.2, 3 & 4

ORDER

IA NO. 703 OF 2016
(Appl. for waiver of court fee)

In this application, the appellant/applicant has prayed for waiver of court fees.

We have heard learned counsel for the appellant. Counsel strenuously argued that this is a case in which court fees deserve to be waived. We have heard learned counsel for the Respondents also.

Having considered the submissions of learned counsel and having perused the contents of the application, we are of the opinion that court fees cannot be waived. Application is dismissed.

(I. J. Kapoor)
Technical Member
Ts/kt

(Justice Ranjana P. Desai)
Chairperson